
(2020) 10 SEBI CK 0104

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.320 Of 2020

Arvind Parasramka

APPELLANT

Vs

Securities And Exchange Board Of India & Ors

RESPONDENT

Date of Decision : 08-10-2020

Acts Referred:

Citation : (2020) 10 SEBI CK 0104

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Jitendra Sharda, Manish Rastogi, Rafique A. Dada, Anubhav Ghosh, Rashi Dalmia

Judgement

1. On the basis of the adjournment application filed by the appellant the matter is adjourned. List on 28th October, 2020.
2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.